

anti-social elements etc., and Rs. 7.50 lakhs in case of death occurring during enemy action in international war or border skirmishes and action against militants, extremists etc. Further, an amendment was made in August 1999 in the wake of the Kargil conflict to provide for ex-gratia of Rs. 10 lakhs for death occurring during enemy action in international war or war-like engagements and Rs. 7.50 lakhs for death during (i) border skirmished and (ii) action against militants, terrorists, extremists etc. The Kargil conflict has been treated as war-like engagement and ex-gratia of Rs. 10 lakhs has been granted to those killed in the said operation.

As regards the details of relief provided after the Kargil conflict, it is stated that a comprehensive welfare package has been provided to the N.O.K. of the Armed Forces personnel killed in the Kargil conflict. This includes ex-gratia lump sum compensation of Rs. 10 lakhs, liberalised special family pension on the basis of last pay drawn by the deceased soldier, and death gratuity and family gratuity as per specified rates, as applicable. Apart from the above, the following assistance has been provided from the National Defence Fund : Rs. 5 lakhs for dwelling unit, Rs. 1 lakh per child for education up to 2 children per family, Rs. 1.20 lakhs for needy parents who were dependent on the deceased soldiers. An additional ex-gratia amount of Rs. 30,000 has also been provided from the Army Central Welfare Fund. Besides, the Ministry of Petroleum and Natural Gas has separately earmarked LPG dealerships/distributorships for allocation to the N.O.K. of the Armed Forces personnel killed.

The details of relief provided from time to time to the families of the deceased/injured soldiers of each of the wars between India and Pakistan is being collected.

#### **Soldiers from Rajasthan killed in Kargil**

†794. SHRI ONKAR SINGH LAKHAWAT: Will the Minister of DEFENCE be pleased to state:

(a) the number of soldiers killed in the Kargil war and the number and details of soldiers from Rajasthan, out of them;

(b) the facilities provided by Government to the families of the martyrs of Rajasthan so far and which of the facilities announced are yet to be provided; and

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†Original notice of the Question was received in Hindi.

(c) by when the same would be provided?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a)

Number of Army personnel Killed	519
Number of Air Force personnel Killed	5

Out of the above, the number of Army and Air Force personnel from Rajasthan were 49 and one respectively.

(b) and (c) A comprehensive welfare package has been provided to the next to kin of the Armed Forces personnel killed in the Kargil conflict. This includes ex-gratia lumpsum compensation of Rs. 10 lakhs; liberalised special family pension on the basis of last pay drawn by the deceased soldier; and death gratuity and family gratuity as per specified rates, as applicable. Apart from the above, the following assistance has been provided from the National Defence Fund: Rs. 5 lakhs for dwelling unit; Rs. 1 lakh per child for education upto two children per family; Rs. 1.20 lakhs for needy parents who were dependent on the deceased soldiers. An additional ex-gratia amount of Rs. 30,000/- has also been provided from the Army Central Welfare Fund. Besides, the Ministry of Petroleum and Natural Gas has separately earmarked LPG dealerships/distributorships for allocation to the next of kin of the Armed Forces Personnel killed.

Families of martyrs of Kargil conflict from Rajasthan have been given the benefits as above, as applicable.

#### **Exclusion of intelligence lapses from the Purview of Subramaniam Committee**

795. SHRI ABANI ROY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Subramaniam Committee, formed by Government to examine events leading to the Kargli intrusion, was specially directed not to prove intelligence lapses;

(b) if so, the reasons for directing the Committee not to probe intelligence lapses;

(c) the purpose for which the Committee was formed; and

(d) whether any concrete investigations into the intelligence lapses have been made; if so, the details thereof;